

SHRI INDRAJIT GUPTA : Are they not to tell Parliament anything ?

MR. SPEAKER : We will discuss it.

SHRI INDRAJIT GUPTA : How ?

MR. SPEAKER : By calling attention motion or something else.

SHRI INDRAJIT GUPTA : That is what I am requesting you.

MR. SPEAKER : I have already told you; there is no problem.

PROF. MADHU DANDAVATE : Sir,...

MR. SPEAKER : I have got your motion. I will consider it.

PROF. MADHU DANDAVATE : On 2nd January, 1975 the former Railway Minister, Shri L. N. Mishra (*Interruption*).**

MR. SPEAKER : Irrelevant. Not allowed. I have already taken note of your motion. I will consider it. It is under my consideration. I will look into it.

PROF. MADHU DANDAVATE : Will you intervene and direct the government...

MR. SPEAKER : I undertake to look into it.

PROF. MADHU DANDAVATE : Will you at least get the report from the government... (*Interruptions*).

MR. SPEAKER : Not allowed.

PROF. MADHU DANDAVATE : What is your ruling.

MR. SPEAKER : I am looking into the matter, Sir.

(*Interruptions*)

MR. SPEAKER : There is no problem in looking into this and having a discussion.

(*Interruptions*)

MR. SPEAKER : Now, Papers to be laid on the Table. Shri Narayan Datt Tiwari.

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1984-85

[*English*]

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the National, Newsprint and Paper Mills Limited, Nepanagar, for the year 1984-85.
- (2) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1453/85].

Notification under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
 - (i) G.S.R. 459 (E) published in Gazette of India dated the 27th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to include 'Crude Naphthaline' under the Duty Exemption Entitlement Scheme.
 - (ii) G.S.R. 479(E) published in Gazette of India the 1st June, 1985 together with an explanatory memorandum notifying 33 items used in the

- manufacture of export goods as 'deemed to the imported material' for the purpose of working out drawback rates.
- (iii) G.S.R. 496 (E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum regarding exemption to nylon filament yarn and polyester filament yarn imported into India under the Import Replenishment licence against the goods mentioned in the notification from the whole of duty of customs leviable thereon.
- (iv) G.S.R. 497 (E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 158/85-Customs dated the 24th May, 1985 so as to exempt goods imported under the Notification from the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 498 (E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 126/85-Customs dated the 12th April, 1985 so as to make it applicable for the current Import and Export Policy, *i.e.* from April, 1985 to March, 1988.
- (vi) G.S.R. 693 (E) published in Gazette of India dated the 29th August, 1985 together with an explanatory note seeking to waive the end-use bond condition in respect of certain specified items which have exclusive use in the electronics industry.
- (vii) G.S.R. 694 (E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to extend the benefit of the Duty Exemption Scheme against Advance Licences to the Import of Pen Point Alloy (Nib Points)
- (viii) G.S.R. 695(E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to include Ivory, unmanufactured, animal brush making bristles or hair in the notification.
- (ix) G.S.R. 698 (E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum extending the validity of Notification No. 234/84-Customs dated the 15th September, 1984 up to 31st March, 1986.
- (x) G.S.R. 700(E) published in Gazette of India dated the 1st September, 1985 together with an explanatory memorandum regarding exemption to Soda Ash from basic customs duty in excess of 25 per cent *ad valorem*.
- (xi) G.S.R. 710 (E) published in Gazette of India dated the 3rd September, 1985 together with an explanatory note regarding exemption to certain varieties of wood imported from Burma from the whole of the auxiliary duty of customs leviable thereon.
- (xii) G.S.R. 732 (E) published in Gazette of India dated the 11th September, 1985 together with an explanatory note regarding exemption to specified textile machines from the basic customs duty in excess of 20 per cent *ad valorem* and whole of the additional duty of customs thereon.
- (xiii) G.S.R. 733 (E) published in Gazette of India dated the 11th September, 1985 together with

an explanatory note making certain amendment to Notification No. 159/85-Customs dated the 24th May, 1985 so as to exempt specified textile machines from auxiliary duty of customs in excess of 5 per cent *ad valorem*.

- (xiv) G.S.R. 744 (E) published in Gazette of India dated the 18th September, 1985 together with and explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 1st November, 1980 so as to increase the rate of basic customs duty on regular viscose staple fibre from 35 per cent *ad valorem* to 55 per cent *ad valorem*.
- (xv) G.S.R. 749(E) published in Gazette of India dated the 23rd September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1983 so as to permit the Units operating in the Kandla Free Trade Zone to clear 5 per cent of their production as Rejects on payment of excise duty into the Domestic Tariff Area.
- (xvi) G.S.R. 763 (E) published in Gazette of India dated the 27th September, 1985 together with and explanatory memorandum extending the validity of Notification No. 117/85-Customs dated the 1st April, 1985 up to 31st March 1986.
- (xvii) G.S.R. 767 (E) published in Gazette of India dated the 30th September, 1985 together with an explanatory memorandum rescinding Notification No. 102-Customs dated the 1st July, 1977.
- (xviii) G.S.R. 768(E) published in Gazette of India dated the 30th September, 1985 together with an explanatory memorandum regarding exemption to Terephthalic Acid when imported into India from the whole of the additional duty of customs leviable thereon and withdrawing the partial exemption to Terephthalic Acid from basic customs duty available under Notification No. 35/83-Customs dated the 1st March, 1983.
- (xix) G.S.R. 772(E) and 773(E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to (a) steel plates and (b) aluminium alloy extruded hollow profiles, shapes, flats and tubes when imported for the manufacture of Krupp Man Light Metal Flat Bridge for defence purposes from the whole of the basic auxiliary and additional duties of customs leviable thereon.
- (xx) G.S.R. 780(E) published in Gazette of India dated the 4th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 276-Customs dated the 14th December, 1982 so as to increase the rate of basic customs duty on improved varieties of viscose fibre like polynosic fibre/HWM fibre etc. from 40 per cent *ad valorem* to 55 per cent *ad valorem*.
- (xxi) G.S.R. 789(E) and 790(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum regarding exemption to moulds and dies when imported for the manufacture of artificial plastic articles from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the additional and auxiliary duties of customs leviable thereon.
- (xxii) G.S.R. 791(E) and 792(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum regarding exemption to components imported for

the manufacture of power transmission system for earth-moving machinery from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs in excess of 25 per cent *ad valorem*.

(xxiii) G.S.R. 793(E) published in Gazette of India dated the 11th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 168/85-Customs dated the 24th May, 1985 so as to withdraw the partial exemption from auxiliary duty of customs on tin plate waster.

(xxiv) G.S.R. 802(E) and 803(E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to forging machines when imported by a Municipal Authority for combating malaria and other mosquito borne diseases from basic customs duty in excess of 15 per cent *ad valorem* and from the whole of the additional and auxiliary duties of customs leviable thereon.

(xxv) G.S.R. 804(E) published in Gazette of India dated the 17th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include Rifampicin tablets and Rifampicin INH tablets for exemption from customs duty.

(xxvi) G.S.R. 815(E) published in Gazette of India dated the 29th October, 1985 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto 31st March, 1986.

(xxvii) G.S.R. 818 (E) and 819 (E) published in Gazette of India

dated the 30th October, 1985 together with an explanatory memorandum regarding exemption to hot briquetted iron (HBI) when imported into India by or on behalf of an electric arc furnace unit from the whole of the basic and additional duties of customs leviable thereon and auxiliary duty of customs in excess of 20 per cent *ad valorem*.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above.

[Placed in Library. See No. LT-1454/85].

**Copy of the Bhopal Gas Leak Disaster
(Registration and Processing of Claims)
Scheme, 1985**

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : I beg to lay on the Table a copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 751 (E) in Gazette of India dated the 24th September, 1985 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.

[Placed in Library. See No. LT-1453/85]

12.05 hrs.

**ESTIMATES COMMITTEE
Fourteenth Report**

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Fourteenth Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in the Eighth-Eight Report of the Committee (Seventh Lok Sabha) on the Ministry of Education and Culture—Indian Institute of Advanced Study, Simla.